

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/MP/2012

Subject : Petition under section 79 (1) (c) read with section 142 of the Electricity Act, 2003.

Date of hearing : 18.7.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Chhattisgarh State Power Distribution Co. Limited

Respondents : Madhya Pradesh Power Management Co. Ltd., Western regional Power Committee, WRLDC

Parties present : Ms Suparna Srivastava, Advocate for petitioner
Shri A. Bhatnagar, CSPDCL
Shri Pramod Choudhery , MPPMCL
Ms. S. Usha, WRLDC
Ms. Jyoti Prasad, NLDC
Shri A.S.Raghuwanshi, MPPMCL
Shri Deepak N.Gawali, MPPMCL
Shri P.D.Lone, MPPMCL
Shri K.K. Agrawal, MPPMCL
Shri P.Pentayya, WRLDC

Record of Proceedings

At the outset, learned counsel for the petitioner submitted that MPPMCL is not paying reactive energy charges to the petitioner since April 2006. She submitted that WRPC and WRLDC are shifting onus on each other. Learned counsel requested the Commission to direct WRPC, WRLDC and MPPMCL to settle the issue at an early date.

2. The representative of WRLDC submitted that ABT was introduced in the Western Region in 2002 and the meter readings for inter-State transmission lines are made available on WRDLC website as well as in Regional Energy Account (REA). He further

submitted that the readings are available in public domain for three transmission lines between Chhattisgarh and Madhya Pradesh and the reactive energy charges need to be mutually settled between the two States in terms of Regulation 6.6.7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

3. The representative of MPPMCL submitted that out of four transmission lines, there is no dispute about three lines and the issues remains only in respect of Bhilai-Sarni transmission line. MPPMCL has been writing letters to WRLDC, WRPC and CSPDCL to resolve the issue. MPPMCL requested that the issue regarding account of Bhilai-Seoni and Seoni Sarni transmission line may be settled along with three other transmission lines. He further submitted that if the issue in respect of Bhilai-Seoni and Seoni-Sarni transmission lines is resolved, MPPMCL will pay the bills within fifteen days thereafter. The representative of the MPPMCL requested the Commission to direct the petitioner to resolve the issue through mutual discussion.

4. In response, the representative of the WRPC submitted that the reactive energy accounts are prepared by WRPC on the basis of data given by WRLDC.

5. The Commission observed that both parties agreed that there was no dispute about three transmission lines. The Commission directed MPPMCL to settle the reactive energy charges with the petitioner in respect of these three transmission lines.

6. The Commission directed WRPC to convene a meeting of the petitioner, MPPMCL and WRLDC to resolve the dispute regarding reactive energy charges within a period of 15 days. The Commission also directed MPPMCL to liquidate the outstanding payment within 15 days from the date of settlement by WRPC

7. The Commission directed the parties to submit the report, on affidavit, on or before 6.9.2013.

8. The petition will be listed for further hearing, if required based on the outcome of the meeting, as directed above.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)